

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRD REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Third Report.

2. The Committee met on the 5th June, 1967, for—

(I) Classification and allocation of time for discussion of the Bills (*vide* Appendix).

(II) Re-consideration of allocation of time for discussion of the Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by Shri Nath Pai on request received from Shri N. G. Ranga.

(III) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

* (1) The Constitution (Amendment) Bill, 1967 (*Amendment of article 134*) by Shri Vishwa Nath Pandey.

* (2) The Constitution (Amendment) Bill, 1967 (*Amendment of article 13 and insertion of new articles 19A, etc.*) by Shri K. R. Ganesh.

* (3) The Constitution (Amendment) Bill, 1967 (*Amendment of article 102*) by Shri K. R. Ganesh.

Classification and Allocation of Time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Kanwar Lal Gupta, Nath Pai and Mahant Digvijai Nath attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and allotted time for each of these Bills as shown in column 5 of Appendix.

Re-consideration of Allocation of Time to a Bill

5. The Committee considered the request of Shri N. G. Ranga for enhancement of time from 2 hours (allotted *vide* First Report) to 5 hours for discussion of the Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by Shri Nath Pai. Shri Nath Pai attended the sitting.

The Committee recommended that the time for discussion of the Bill might be increased from 2 hours to 3 hours.

Examination of the Constitution (Amendment) Bills

6. The Members who had given notices of the Bills and representative of the Ministry concerned with the Bills had been invited to be present at the sitting. Sarvashri Vishwa Nath Pandey and K. R. Ganesh attended the sitting. The representatives of the Ministry of Law were present.

*Circulated to Members separately (Bill Nos. 70, 71 and 72).

Findings of the Committee

7. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

- (1) The Constitution (Amendment) Bill, 1967 (*Amendment of article 134*) by Shri Vishwa Nath Pandey.

The Bill sought to amend article 134 of the Constitution so as to provide for the right of appeal to the Supreme Court to a person who is sentenced to death, without having to take the permission of the High Court.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1967 (*Amendment of article 13 and insertion of new articles 19A, etc.*) by Shri K. R. Ganesh.

The object of the Bill was that Parliament should have sufficient power to make laws to regulate the growth of monopoly and monopolistic tendencies, and also that for the purpose of amending the Constitution, both Houses of Parliament shall be deemed as a Constituent Assembly.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1967 (*Amendment of article 102*) by Shri K. R. Ganesh.

The Bill sought to amend article 102 of the Constitution with a view to disqualify the former Rulers of the erstwhile Indian States, who are receiving privy purses, from becoming Members of Parliament or State Legislatures.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

8. The Committee recommend—

- (i) that the classification and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House;
- (ii) the re-allocation of time to the Constitution (Amendment) Bill, 1957 by Shri Nath Pai as shown in paragraph 5 above be also agreed to by the House; and
- (iii) Sarvashri Vishwa Nath Pandey and K. R. Ganesh be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;
June 5, 1967.
Jyaistha 15, 1889 (Saka).

R. K. KHADILKAR,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member incharge	Bill No.	Category allotted	Time allotted by the Committee
1.	The Hindu Marriage (Amendment) Bill, 1967 (<i>Amendment of section 13</i>) by Shri N. C. Chatterjee	36 of 1967	B	1 hour
2.	The Constitution (Amendment) Bill, 1967 (<i>Amendment of articles 80 and 171</i>) by Shri C. K. Bhattacharyya	51 of 1967	B	1 hour
3.	The Constitution (Amendment) Bill, 1967 (<i>Amendment of articles 124 and 220</i>) by Shri C. K. Bhattacharyya	53 of 1967	B	1 hour
4.	The Constitution (Amendment) Bill, 1967 (<i>Amendment of article 48 and the Seventh Schedule</i>) by Mahant Digvijai Nath	54 of 1967	<u>B</u>	2 hours
5.	The Indian Penal Code (Amendment) Bill, 1967 (<i>Amendment of sections 324, 326, etc.</i>) by Shri C. K. Bhattacharyya	38 of 1967	B	1 hour
6.	The Constitution (Amendment) Bill, 1967 (<i>Amendment of article 343</i>) by Shri C. K. Bhattacharyya	52 of 1967	B	1 hour
7.	The Constitution (Amendment) Bill, 1967 (<i>Amendment of the Eighth Schedule</i>) by Shri Yamuna Prasad Mandal	55 of 1967	B	1 hour
8.	The Recognition of Trade Unions Bill, 1967 by Shri Madhu Limaye	40 of 1967	B	1½ hours
9.	The Constitution (Amendment) Bill, 1967 (<i>Amendment of article 31</i>) by Shri Madhu Limaye	50 of 1967	B	2 hours
10.	The Constitution (Amendment) Bill, 1967 (<i>Omission of article 152, etc.</i>) by Shri Kanwar Lal Gupta	56 of 1967	B	2 hours
11.	The Salaries and Allowances of Ministers (Amendment) Bill, 1967 (<i>Amendment of sections 3, 4, 5, etc.</i>) by Shri Kanwar Lal Gupta	44 of 1967	B	1½ hours
12.	The Representation of the People (Amendment) Bill, 1967 (<i>Amendment of sections 14 and 15</i>) by Shri Nath Pai	39 of 1967	B	1½ hours